

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1115/93

Date of Order:12.10.93

Between:

.....

.....

AND

The Union of India represented by:

1. The Post Master General, Vijayawada.
2. The Senior Superintendent of Post
.....
.....
3. The Post Master, Ongole.

..... Respondents.

Counsel for the Applicants : Mr.K.S.R.Anjeneyulu

..... the Respondents : Mr.V.Bhimanna

CORAM:-

THE HON'BLE JUSTICE MR.V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (ADMN.)

..2

JUDGMENT

(AS PER HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

The applicant submits that he was appointed as Postal Assistant on 11.3.1981. He was posted to the National Savings Certificates Counter of Savings Bank on 3.12.1992. It is a tenure post and the tenure is for a period of two years. The case of the applicant is that his tenure should have lasted upto 3.12.1994.

2. It is submitted by the applicant that the Post Master General, Vijaywada issued orders vide his letter No.SB/IVP/Plgs/Corr. dated 23.7.1993 delinking IVP work from the SB Branch and entrusting the same to other counter Postal Assi-

3. This OA has been filed for a declaration that the above orders of the Postmaster General dated 23.7.1993 delinking IVP issue and discharging work from the SB Branch and not following the tenure period as contrary to the statutory rules contained in the Post Office S.B. Manual Volume-II and also specific orders contained in Director General of Posts, New Delhi letter No. 61-24/90, dated 18.4.1990 ^{and} as arbitrary and untenable. A direction has also been sought for restoration of IVP work to Savings Branch Counter Clerk for the full tenure period as per rules.

4. Heard Shri K.S.R.Anjoneyulu, learned counsel for the applicant and Shri V.Bhimanna, learned Standing Counsel for the respondents. The learned counsel for the applicant submitted that in pursuance of the order No.SB/IVP/Rlgs/Corr. dated 17.9.1993 issued by the Assistant Director (INV&O), the IVP work has been restored to SB counter Clerk with effect from 30.9.1993. Hence, the OA becomes infructuous in regard to the said relief.

20/10/93
contd....

(21)

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5. The learned counsel for the applicant submitted that the applicant has to be paid the incentive from 18.8.1993, the date on which this work was divested from him till 30.9.1993. In regard to the date on which it was again restored to him. As the period in the counter wherein he will have advantage of incentive for selling IVP, we feel that the period of two years in regard to the applicant has to be extended by six weeks so as to enable him to have the benefit of incentive in regard to the period for which he lost it on the basis of the impugned order.

6. The OA is ordered accordingly.

P.T. TNG
(P.T. THIRUVENGADAM)
MEMBER (ADMN.)

Neeladri
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 12th October, 1993.

vsn

8/10/93
Dy. Registrar (Judl.)

Copy to:-

1. The Post Master General, Union of India, Vijayawada.
2. The Senior Superintendent of Post Offices, Prakasam Division, Ongole.
3. The Post Master, Ongole, HO, Ongole.
4. One copy to Sri. K.S.R. Anjaneyulu, advocate, CAT, Hyd.
5. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

*Y.S. Reddy
Post Master*

O.A. 115/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 12/10/1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

O.A.No.

in
115/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

